

Central Administrative Tribunal
Principal Bench, New Delhi.

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O. A. No. 1458/93
M. P. No. 1962/93

New Delhi this the 23rd Day of February, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Gaya Prasad Rajbhar,
S/o Sh. V. Bekkar,
R/o Shop No. 20, Babu Market,
Sarojni Nagar,
New Delhi.

Petitioner

(By advocate Mrs. Rani Chhabra)

versus

1. Union of India,
through its Secretary,
Ministry of Communication,
Deptt. of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Assistant Engineer Telecom,
Coaxical Cable Construction,
285, Master Tara Singh Nagar,
Jalandhar.

Respondents

ORDER(oral)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

It is admitted in the O.A. that the services of the petitioner were dispensed with w.e.f. January, 1988. The prayer in this O.A. is that this Tribunal may direct the respondents to take the petitioner back on work immediately and confer upon him temporary status under the scheme as framed by the department.

This appears to be a highly belated O.A. We are not inclined to entertain the same.

It goes without saying that, like any citizen of this country, the petitioner has a fundamental

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right guaranteed ~~him~~ under Articles 14 and 16 of the Constitution to be considered for a fresh employment on merits and in accordance with law, if he is otherwise eligible.

With these observations, this application is rejected.

B. N. Dhoundiyal
(B. N. DHOUNDIYAL)
MEMBER (A)

S. K. Dhoadn
(S. K. DHAON)
VICE CHAIRMAN

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